

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
13273/2014

MALKHAN SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

CRLMP. 13273/2014(with exemption from surrendering)

Date : 14/07/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
[IN CHAMBER]

For Petitioner(s)

Dr. Krishan Singh Chauhan ,Adv.
Mr. Ajit Kumar Ekka,Adv.
Mr. Ravi Prakash,Adv.
Mr. Murari Lal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The prayer for exemption from surrendering is
rejected.

However, the petitioner is granted five weeks' time
to surrender and file proof thereof.

After the surrender certificate is filed, the
Registry is directed to place the matter before the
appropriate Bench immediately.

(SUMAN WADHWA)
AR-cum-PS(SUMAN JAIN)
COURT MASTER

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2014.07.15
19:28:13 IST
Reason: